

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 326**

New IA2057/2024 (Old CA-57/2019), IA-6162/2023, IA-6163/2023, IA-5881/2023, IA-5829/2023, IA-2712/2023, IA-2514/2020, IA-6198/2022, CA-124/2019, CA-493/2019, CA-57/2019, IA-5942/2023, CA-293/2018

**In**  
**IB-29(ND)/2018**

**IN THE MATTER OF:**

Standard Chartered Bank

.... Petitioner/Applicant

Vs.

M/s. Woolways India Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Arun Francis Adv.

For Respondent : Mr. Nikhil Malhotra Adv.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up **on 29.05.2024.**

-Sd-  
**(COURT OFFICER)**